

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

RA 361/93  
in  
OA No. 1367/93 &  
MP No. 1823/93

Date of Order: 18.11.93

Shri K.R. Sharma

... Petitioner

Vs

Union of India

... Respondents

Coram:

Hon'ble J.P. Sharma, Member (J)  
Hon'ble Shri S. Gurusankaran, Member (A)

ORDER (By Circulation)

This is Review against the judgement dt. 04.08.1993 by which the original application was dismissed as barred by limitation and res judicata. The first ground is that the question of review DPC and arrears of pay and allowances were never adjudicated in TA- 806/86 before as such the principles of res ~~not~~ <sup>not</sup> judicata are ~~only~~ attracted. The question is not the resjudication of the particular but the fact is that the applicant was given a relief in TA No. 806/86 by Judgement dated 24.5.1988 and the CCP against the same was dismissed so the issue were raised in that TA as well as in the CCP cannot be a fresh cause of action to the applicant to give second time for redress of his grievances on an earlier cause of action.

Another ground taken by the Review Applicant is that MP No. 1823/93 was not disposed of by reasoned order. We have considered the grounds taken in the MP and observe that they do not make out substantive reasons to condone the delay.

The other ground taken by the Review Applicant is that the question of limitation is not attracted in case of pay and allowance is not correct.

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In view of the above facts and circumstances, there is no error apparent on the face of the record. The Review Application therefore is devoid of merit and dismissed.

*Gurusankaran*  
(S. Gurusankaran)

Member (A)

*J. P. Sharma*  
(J.P. Sharma)

Member (J)

18.11.53.

\*Mittal\*